

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

19-10-2001

Counter is already filed for R-3. A.Os not returned from other Respondents although notice by Regt Part sent to them on 23-7-2001. Service therefore deemed sufficient.

Call on 9-11-2001 for counter by other Respondents.

REGISTRAR

19/10/2001

Counter by

R-1 & R-2 &
R-4 may filed.Rojha
8/11/01

Regd this

Dt. 9-11-2001

Call on 26-11-2001 for counter by R-1, R-2 and R-4.

REGISTRAR

Counter by Nos 1, 2 & 4 on 26-11-2001

for order

Loy

23/11/01

Order dated 22.3.2002

Heard Shri D.Mohanty, learned counsel for the Applicant and Shri R.C.Rath, learned Addl. Standing Counsel for the Respondents.

Applicant's father was engaged on casual basis under the Construction Organisation of the Railways since 1968. He continued to discharge his duties till 1991, when he faced a retirement on attaining the age of superannuation. Despite the fact that a Scheme for Regularisation of Temporary Hands, like the father of the applicant came in 1989, to regularise such casual labours w.e.f. 1.4.1973, the father of the applicant was not regularised, as a consequence of which, he could not enjoy the benefits of regularisation Scheme for the reason of negligence on the part of the Respondents. After knocking the doors of the authorities, the father of the applicant approached this Tribunal in Original Application No. 390/97; which was disposed of on 19.1.2000, with a direction to Respondents to provide relief to the father of the applicant. During pendency of such litigation, the father and the mother of the applicant, passed away; as a consequence the fruits of the regularisation could not be enjoyed by the father of the applicant during his lifetime.

In the present O.A. in order to remove the distress condition of the family, the applicant has prayed for a direction to Respondents to provide him an employment, giving him an engagement as a casual labour.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

26-11-2001

Other Respondents are absent on call. No steps taken by them to file counter. Put up before the Bench for further order.

26/11/2001
REGISTRAR

Counter by
R-1, R-2 & R-4
not filed.

8th Bench
4/11/02

Counter by
R-1, R-2 & R-4
not filed.

For further
orders.

8th Bench
18/12

Counter by
R-1, R-2 & R-4 not filed.

For further
orders.

8th Bench
18/12

This he has done after making several approaches to the authorities of the Railways. Several objections have been raised by the Respondents in the counter filed by Res. No. 3, but without going into all those details, the Respondents are hereby directed to show compassion to the applicant by providing him an engagement, on casual basis, in the big Railway Establishment.

O.A. is accordingly disposed of.

No costs.

22/11/2002
MEMBER (JUDICIAL)